

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-112 (ND)/2012

In the matter of :

Shri Rupak Gupta & Anr.

..PETITIONER

Vs.

Banaras House (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Appellant

: Ms. Sanjana Sharma, Advocate

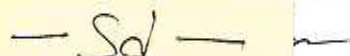
For the Respondent/Corporate Debtor

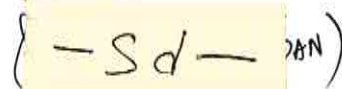
: Mr. L.K. Bhushan, Advocate
Mr. Anirudh Arun Kumar, Advocate

ORDER

Learned Counsel for the parties are present. In view of the non-sitting of the Hon'ble Principal Bench, the matter being part heard is adjourned to 14.11.2017 and to be placed before the Hon'ble Principal Bench.

List on 23.10.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.10.2017